

DIVISION BENCH
COURT - I

S-15

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/287(KB)2023
IA(COMPANIES.ACT)/62(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24TH APRIL 2024

IN THE MATTER OF	MR. KARAN SINGH GREWAL VS CALCUTTA CRICKET & FOOTBALL CLUB
UNDER SECTION	SEC. 97(1) SEC. 213 SEC. 241(1) SEC. 242(4) SEC. 244(1)

Appearance(via video conference/physically)

For Petitioner

Mr. Joy Saha, Sr. Adv.
Mr. Aditya Kanodia, Adv.
Mr. Zeeshan Haque, Adv.
Ms. Suparna Sardar, Adv.

For Respondent No.1

Mr. Rishav Banerjee, Adv.
Ms. Rishika Goyal, Adv.

For the R2, R3, R4 R7, R8, R9, R10 and R11

Mr. Rajiv Kumar, Adv.
Mrs. Manju Bhuteria, Adv.
Ms. Meenakshi Manot, Adv.
Ms. Shreya Choudhary, Adv.

For Respondent no. 14

Mr. Abhrajit Mitra, Sr. Adv.
Mr. D. N. Sharma, Adv.
Mr. Shaunak Mitra, Adv.

ORDER

1. Ld. Sr. Counsel along with Ld. Counsel for the parties present.
2. Ld. Counsel for the respondent 1 states that the forensic audit of this club on the last two years has been conducted by Ernest and Young. Let the affidavit be filed by respondent no. 1 indicating the period for which those audit has been conducted along with report.
3. Issue of maintainability of this IA is kept open.
4. Post this matter on **16.05.2024**.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)